t [OPENING OF A HOMOEOPATHIC DISPENSARY AT SOUTH AVENUE, NEW DEL HI

1565. SHRI SU RAJ PRASAD: Will the Minister of HEALTH AND FAMILY PLANN NG AND WORKS. HOUSING AND JRBAN DEVELOPMENT be pleased to state:

- (a) whether Government have received representations with regard to the opening of a Hon oeopathic dispensary at South Avenue, New Delhi; and
- (b) if so, what ajtion has been taken by Government thereon?]

स्वास्थ्य तथा प'रवार नियोजन और निर्माण, आवास और नगर विकास संवा-लय में राज्य मंत्री (थी बी० एस० मुर्ति) :

(क) जी हां।

(ख) 1970-71 में केन्द्रीय स्वास्थ्य योजना, दिल्ली के संस्रोकृत बजट अनुदान में नये औषधालय खोलने के लिये कोई प्रावधान नहीं हैं। वैसे, अन्य उप-भीषों के अधीन यदि बचत से धन उपलाध हुआ तो साउथ एवेन्यू, नई दिल्ली में होम्योपैथी का एक छोटा एकक खोलने के प्रयन्त किये जायेंगे।

t[THE M IN 1ST IR OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANN NG AND WORKS. HOUSING AND JRBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes, Sir.

(b) There is no provision in the sanctioned budget Jirant for the C.G.H. Scheme, Delhi for the year 1970-71 for opening of new dispensaries. However, efforts will be maile to set up a small Homoeopathic Un t at South Avenue. New Delhi, subjec to availability of funds out of savings, if any, under other subheads.]

CLOSURE OF KAI IPAHARI COLLIERY, WEST BENGAL

1566. SHRI BALACHANDRA MENON:

SHRI KALYAN ROY: Will the Ministe of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether Government are aware that the Kalipahari Colliery. West Ben
 - f[] English translation.

- gal, was suddenly closed down by the management in the first week of November, 1970;
- (b) if so, whether a prior notice was given to the Government under Rule 40 of Coal Mines (Conservation and Safety) Rules by the Management;
- (c) whether it is a fact that the colliery has not paid royalty to the Government for a long time:
- (d) if so, what is the amount due from the management; and
- (e) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY):
(a) Yes, Sir. The colliery has, however, resumed operation from the 30th November, 1970.

- (b) No, Sir.
- (c) Yes, Sir.
- (d) Amount due upto 31-3-70 was Rs. 18,77,583,00.
- (e) The Government of West Bengal had started a certificate case in 1968 under Public Demand Recovery Act to realise royalty dues which amounted to Rs. 15,84,669.53 for the period upto 31-3-68. M/s. Ghusick Muslia Collieries Limited, the owner of this colliery, obtained a ruling from the High Court at Calcutta against this certificate case. The State Government are contesting this rule, which has not yet been disposed of. No further certificate case for the subsequent period has been started by the Government of West Bengal.

A.B.M.S. DEGREE OF TIBBIA COLLEGE

- 1567. SHRI D. THENGARI: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the degree of A.B.M.S. conferred by Tibbia College, Delhi is equivalent to the M.B.B.S. degree;
- (b) whether it is also a fact that persons passing the degree of A.B.M.S.